

- (b) if so, Government's reaction thereto; and
- (c) whether Government would consider to protect the common viewer by making new arrangements?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (c) TRAI has issued regulations on the quality of service (QoS) for the DTH services on 31st August, 2007 and further amended it on 12 March, 2009, so as to protect the interests of the DTH Subscribers. The regulation provides that every DTH service provider shall give an option to every person making request for his services to make available to him, the DTH Consumer Premises Equipment (CPE) on outright purchase basis or hire-purchase basis or rental basis. This provision facilitates an easy exit route for existing DTH subscribers to migrate to another DTH service provider or any other platform service provider for availing the TV services.

#### **Wind energy potential in Kerala**

\* 117. PROF. P. J. KURIEN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the estimated potential of wind energy in Kerala;
- (b) the quantum of wind energy tapped till now in the State;
- (c) whether the State Government has submitted any proposal for setting up of new wind energy projects in the State; and
- (d) if so, the details thereof and the action taken thereon?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) The Center for Wind Energy Technology (C-WET) has estimated a wind power potential of 790 MW in Kerala.

(b) Wind power capacity of 35 MW has been commissioned in Kerala.

(c) and (d) For installing wind power projects, the State Government is not required to submit proposal to this Ministry. As per information provided by the Agency for Non-conventional Energy and Rural Technology (ANERT), Government of Kerala have entered into an MoU with NTPC for generation of 200 MW from wind energy. NTPC officials have visited sites and DPR for the project is reportedly under preparation.

#### **Meeting of Revisionary Authorities**

\* 118. SHRI SYED AZEEZ PASHA: Will the Minister of MINES be pleased to refer to the answer to Starred Question 258 given in the Rajya Sabha on 14 March, 2011 and state:

- (a) how often the Revisionary Authorities for different States meet annually;